

7. 10.04.2020

The matter is taken up today on the basis of the memo moved by learned Advocate General and Mr.D.K.Mohanty, learned Addl. Government Advocate for clarification of the order dated 09.04.2020.

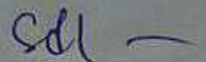
It is submitted that adequate vending zones have been made for availability of Grocery, Milk and Vegetables in Bhubaneswar Municipal Corporation as well as Cuttack Municipal Corporation within walkable distance in residential areas.

Considering the above, it is made clear that the order dated 09.04.2020 regarding obtaining undertaking from motorcycle users thrice is applicable only to the senior citizens and handicapped persons so as to enable them to purchase the essential items. The Police authorities shall also give relaxation in mobility of the Doctors and Health Workers on production of their identification and certificates. For the purpose of clarification it is reiterated that the order dated 09.04.2020 should not be construed as complete lifting of ban.

A free copy of this order is handed over to Mr.D.K.Mohanty, learned Addl. Government Advocate for necessary compliance.



S.Panda  
Acting Chief Justice



Biswanath Rath, J